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**LAW (LEGISLATIVE DRAFTING) DEPARTMENT  
(Group-II)**

**NOTIFICATION**

**Jaipur, January 30, 1993.**

**No. F. 2 (30) Vidhi/90.**—The following Act of the Rajasthan State Legislature received the assent of the President on the 16th day of January, 1993 and is hereby published for general information:—

**THE RAJASTHAN GENERAL CLAUSES (AMENDMENT)  
ACT, 1991.**

**(Act No. 1 of 1993)**

[Received the assent of the President on the 16th day of January, 1993.]

**An  
Act**

**further to amend the Rajasthan General Clauses Act, 1955.**

Be it enacted by the Rajasthan State Legislature in the Forty-third Year of the Republic of India as follows:—

**1. Short title and commencement.**—(1) This Act may be called the Rajasthan General Clauses (Amendment) Act, 1991.

(2) It shall come into force at once.

**2. Insertion of new section 26-A, Rajasthan Act No. 8 of 1955.**—After section 26 of the Rajasthan General

Clauses Act, 1955 (Rajasthan Act No. 8 of 1955), the following new section 26-A shall be inserted, namely:—

**“26-A. Laying of Rules before the State Legislature.—**(1) All rules made by the State Government under a Rajasthan Act shall, as soon as may be after they are made, be laid before the State Legislature for a total period of fourteen days which may be comprised in one or more sessions and if during the said period the State Legislature makes any modifications therein, the rules shall thereafter have effect only in such modified form without prejudice to the validity of anything previously done under the rules.

(2) Where any Central Act, in force in or applicable to the State of Rajasthan and relating to matters with respect to which the State Legislature has power to make laws for the State, confers power on the State Government to make rules thereunder, then, subject to any express provision to the contrary in such Act, the provisions of sub-section (1) shall, so far as may be, apply to the rules made by the State Government in exercise of that power.”.

जे. पी. बंसल

**Secretary to the Government.**